

points, as also sources of many drinking water supply were submerged by the formation of Gobind Sagar Lake.

Much worse was the fate of those oustees who settled in Haryana as even upto this time they have not been given any proprietary rights and the allotments made to them over 20 years ago. The proprietary rights of the land allotted to Bhakra Dam oustees are vested with the Government of Haryana, so the oustees have been denied the developmental loans and other facilities advanced by the Government to the farmers. As more than 70% of the Bhakra Dam oustees have been allotted less than 5 acres of land each, the chances of their earnings the livelihood or standing on their own feet in any other way are far from bright, much more so without credit facilities like loans from the banks and other subsidies.

The Petition Committee of the 6th Lok Sabha in their 10th Report had also recommended to the Central Government to take up the question of the grant of proprietary rights to the Bhakra Dam oustees with the Government of Haryana. Nothing, however, has been done so far, even after the passage of nearly three years after the report of the Committee was presented to the august House.

Hence, the Central Government should come to the rescue of these oustees and prevail upon the Haryana Government to grant the proprietary rights to them. The Government should also ensure the provision of other facilities like the sanction of bank loans and other subsidies, even as the process of conferring these rights is taken in hand.

I request the Central Government, particularly, the Ministry of Energy, to intervene with Haryana Govern-

ment for rescuing the oustees from their present unfortunate situation.

(vi) **NEED FOR FINANCIAL SUPPORT TO THE SALKIA AND PORT UNIT OF THE HOOGHLY DOCKING AND ENGINEERING Co.**

SHRI AJIT BAG (Serampore) : Sir, I am drawing the attention of the House to the question of nationalisation of the Salkia and Port Unit of the Hooghly Docking and Engineering Company, which has been pending for more than last three years. Already a number of representations have been made by the Union, West Bengal Government and Members of Parliament to the concerned Ministry without any result.

It is understood that the case is lying before the Union Government for a final decision. But, I want to mention it here that the Industrial Reconstruction Corporation of India has virtually stopped giving financial support and the functioning of the company is coming to a serious halt. Payment of salaries and wages to the workers and officials would be stopped.

Under these circumstances, I urge upon the Government to issue urgent instructions to the IRCI to continue to give financial support to the company till the question of its nationalisation is finally decided by the Government.

I demand that the Finance Minister make a statement in the House in this regard and finalise the nationalisation of the said company.

13 hrs.

(vii) **STEPS FOR EARLY COMPLETION OF THERMAL POWER STATION AT KANTI, MUZAFFARPUR (BIHAR)**

SHRIMATI KISHORI SINHA (Vaishali) : Bihar in general and